

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A. NO. 582/95

DATE OF JUDGMENT: 3.5.95

BETWEEN:

JOGA VENUGOPAL

APPLICANT

AND

1. The Chief General Manager,  
Telecom, AP Circle,  
Hyderabad-1.
2. The Director (Telegraph Traffic),  
Telecom,  
Hyderabad-1.
3. The Sr. Superintendent,  
Telegraph Traffic,  
Visakhapatnam Division.
4. The Telegraph Master-in-Charge,  
Telegraph Office,  
Andhra University,  
Visakhapatnam-3.
5. The Superintendent-in-Charge,  
Central Telegraph Office,  
Sreekakulam.

RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI M.P.CHANDRAMOULI

COUNSEL FOR THE RESPONDENTS: SHRI K.BHASKAR RAO  
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

O.A.NO.582/95.

JUDGMENT

Dt:3.5.95

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Heard Shri ...  
for the applicant and Shri K.Bhaskar Rao, learned  
standing counsel for the respondents.

2. The applicant herein is a temporary ~~telegraphman~~  
part-time Telegraphman. He was engaged from 25.4.1991.  
This OA is filed for direction to the respondents to  
continue to engage him as Telegraphmen in the office  
in which he was working.  
to agencies on contract basis by dis-engaging the  
applicant.

3. The prayer in this OA is the same as the prayer  
in OA ~~2~~ 412/95 decided on 30.3.1995. Hence, we see no  
reason to differ from the directions already given in  
OA 412/95.

5. In the result, the following direction is given:

The applicant will make representation to R-2  
for his engagement as Telegraphman on hourly basis.  
If such a representation is going to be made by sending  
it by RRR Registered Post Acknowledgement Due by 15.5.95,  
the same has to be disposed of by R-2. Till the said

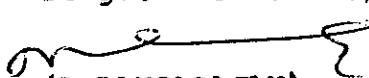
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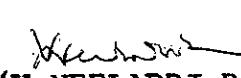
(15)

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representation is disposed of, the applicant has to be engaged on hourly basis as Telegraphman at the rates at which he was being paid till today, on production of a copy of this order at the earliest possible date. ~~if the representation is disposed of~~ It is needless to say that if the applicant is going to be aggrieved by the order to be passed by R-2, he is free to move this Tribunal under Section 19 of the Administrative Tribunals Act, 1985.

5. The OA is ordered accordingly at the adjourned stage. No costs. /

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 3rd May, 1995.  
Open court dictation.

  
Deputy Registrar(J) CC

1. The "Chief General Manager, Telecom, A.P.Circles, Hyderabad-1.
2. The Director(Telegraph Traffic) Telecom, Abids, Hyderabad-1.
3. The Sr. Superintendent, Telegraph Traffic, Visakhapatnam Division, Visakhapatnam-1.
4. The Telegraph Master-in-Charge, Telegraph Office, Andhra University, Visakhapatnam.
5. The Superintendent-in-Charge, Central Telegraph Office, Sreekakulam.
6. One copy to Mr.M.P.Chandramouli, Advocate, CAT.Hyd.
7. One copy to Mr. K. Bhaskar Rao, Addl.CGSC.CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE- CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN: M(ADMN)

DATED - 3 - 5 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

O.A. No.

in  
580/95

T.A. No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed. along with O.A. Case

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No stamp copy

